

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 133/2024

DEVIDAS KHATRI

...PETITIONER

//VERSUS//

STATE OF RAJASTHAN & ORS.

...RESPONDENTS

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DATE: 20 .07.2026

PLACE: BHOPAL (MP)

ROHIT SHARMA
COUNSEL FOR THE RESPONDENT NO. 7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 133/2024

DEVIDAS KHATRI

...PETITIONER

//VERSUS//

STATE OF RAJASTHAN & ORS.

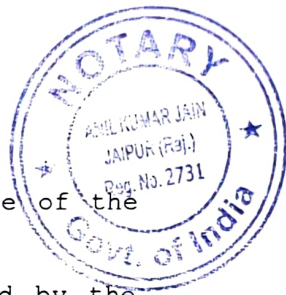
...RESPONDENTS

ACTION TAKEN REPORT TO THE ORIGINAL APPLICATION ON
BEHALF ANSWERING RESPONDENT No. 7 - RAJASTHAN STATE
POLLUTION CONTROL BOARD

It is most humbly submitted by the Answering Respondent
No. 7 - Rajasthan State Pollution Control Board as
under:

1. That the Hon'ble National Green Tribunal, Central Bench in the instant matter related to Chandlai lake/dam vide order dated 27.05.2024 constituted a joint committee which inspected the area on 28.10.2024 and submitted its report. Subsequent to the Joint Committee inspection, the Rajasthan State Pollution Control Board has continued to undertake surveys and inspections in Sanganer and adjoining areas, including the areas situated alongside and in the vicinity of Chandlai Feeder Canal and Chandlai Dam/Lake, to identify textile processing units and take appropriate action against units operating in violation of the provisions of environmental laws.
2. That the Hon'ble NGT, vide its order dated 03.07.2026, issued multiple directions to the Answering Respondent and accordingly this Action

ATTESTED
Smt. Kameer Jain
Secretary, Govt. of India
JAPUR (Raj.)
20 JUL 2026



Taken Report is being filed, in compliance of the Orders of the Hon'ble Tribunal.

3. That the surveys and inspections conducted by the State Board revealed that a substantial number of textile processing units were operating without adequate arrangements for treatment and scientific disposal of the trade effluent generated from their processes. In several cases, untreated industrial wastewater was being discharged into open drains or cesspools created on vacant land. Such wastewater, depending upon the drainage pattern and location of the units, has the potential to ultimately flow towards downstream water bodies, including Gular Ka Bandha, Nevta Dam and Chandlai Dam/Lake, thereby posing a threat to the receiving water bodies and surrounding environment.
4. That it is submitted in reference to the Special Purpose Vehicle namely *Sanganer Enviro Project Development* (SEPD), comprising 892 textile units as its members, a 12.3 MLD Common Effluent Treatment Plant (CETP) based on the Zero Liquid Discharge (ZLD) concept is being managed by SEPD for treatment of effluent generated from its member units.
5. That the CETP at Sanganer, first commissioned in 2019, was shut down in 2024 due to structural and mechanical deficiencies. Pursuant to regular coordination by RSPCB, MNIT Jaipur conducted a structural audit, followed by remedial works completed by SEPD, construction of new pumping stations and laying of approximately 11 km of pipeline at a cost of Rs. 23.50 crore, jointly funded by RSPCB and JDA. The CETP was thereafter

ATTESTED

Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

20 JUL 2024

re-commissioned on 05.06.2025 and is presently partially operational, with 758 member units connected to the conduit lines. The work of connecting the remaining 134 member units through construction of third pumping station is being undertaken on a war-footing by the SEPD and is scheduled for completion by the end of August, 2026 as per the information furnished by SEPD.

6. That as a broader measure for management of sewage and industrial effluent generated by the textile processing cluster of Sanganer and adjoining areas, and to prevent its discharge into downstream water bodies including Chandlai Dam/Lake, a Common Effluent Treatment Plant (CETP) of 12.3 MLD capacity has been constructed and operated for the textile units located in Sanganer town and nearby areas. Further, Jaipur Development Authority (JDA) is operating Sewage Treatment Plants (STPs) with a cumulative treatment capacity of 170 MLD along the Dravyavati River. However, any unauthorized discharge of untreated sewage or industrial effluent into the drainage system, if any, has the potential to reach and affect Chandlai Dam. It is evident that State Government and RSPCB is making sincere efforts to treat the sewage and industrial effluent of that area, but due to ongoing work of pumping station and pending connectivity of remaining units, CETP is not being operated on full capacity.

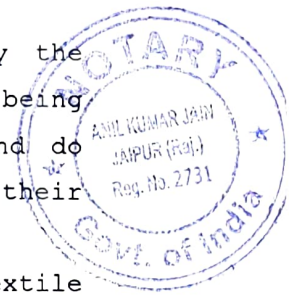
7. That simultaneously, RSPCB has initiated comprehensive enforcement action against the non-member textile units operating outside the CETP framework and far away from the CETP's conduit lines, closure directions have already been issued

ATTESTED

Amir Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

20 JUL 2026

against 37 units which are operating nearby the Chandlai dam and its feeder. These units are being operated illegally on non-conforming land and do not have any treatment facility to treat their effluent.



8. That it is further submitted that, 41 textile processing units have specifically been identified as being situated in the vicinity/influence area of Chandlai Feeder Canal and Chandlai Dam/Lake. Of these 41 units, 4 units have installed individual ZLD systems, whereas the remaining 37 units were identified as non-compliant units requiring action by the State Board. The specific action taken against these units is detailed in given below:

ACTION/STEPS TAKEN BY RAJASTHAN STATE POLLUTION CONTROL BOARD IN THE PRESENT MATTER:

9. Closure directions have been issued against all 37 non-compliant/illegal textile units identified near the Chandlai Feeder Canal and Chandlai Dam/Lake area. Subsequent inspections conducted on 07.07.2026, 08.07.2026 and 20.07.2026 revealed that all 37 units continued to operate despite the closure directions issued by the State Board. Copy of closure directions issued against 37 units is enclosed as **Annexure R/7/1**.
10. That since all of the aforesaid units, despite having been previously subjected to closure directions, were found continuing their operations during subsequent inspections, the State Board initiated action for their prosecution under Section 45E of The Water (Prevention and Control of

ATTESTED
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)
20 JUL 2026

Pollution) Act, 1974. Copy of prosecution initiation is enclosed as **Annexure R/7/2.**

11. That despite issuance of closure directions, physical compliance by way of cessation of operations could not be secured due to non-disconnection of electricity supply by JVVNL despite reminders. Accordingly, the State Board has pursued the matter with Jaipur Vidyut Vitran Nigam Limited (JVVNL) for disconnection of electricity supply to the units against which closure directions have been issued. A reminder was issued to the concerned Superintending Engineer (O&M), JVVNL, Jaipur vide Regional Office letter dated 16.07.2026, requesting immediate disconnection of electricity supply to ensure effective implementation of the closure directions. Copy of reminder letters to JVVNL is enclosed as **Annexure R/7/3.**
12. That in further compliance with the directions contained in the Hon'ble NGT's order dated 03.07.2026, the State Board, vide letters dated 16.07.2026, requested the Jaipur Development Authority, Nagar Nigam Jaipur, SDM Sanganer and SDM Chaksu to take immediate action for:
 - a) Removal of encroachments from Chandlai Dam/Lake and Chandlai Feeder Canal;
 - b) Demolition/removal of unauthorized constructions, wherever applicable in terms of the directions of the Hon'ble Tribunal; and
 - c) Ensuring that no untreated wastewater or solid/plastic waste is discharged or dumped into Chandlai Dam/Lake.
13. That the District Collector, Jaipur was also requested to ensure coordination and immediate

ATTESTED

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Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

20 JUL 2026

compliance by the concerned local authorities. Copy of correspondence with District Collector Jaipur, JDA, Nagar Nigam Jaipur and SDMs is enclosed as **Annexure R/7/4.**

14. That the State Board is continuing enforcement action in the area and shall take further action, as warranted under the applicable environmental laws, against any unit found operating in violation of the directions of the State Board or causing unauthorized discharge of untreated trade effluent into Chandlai Feeder Canal and Chandlai Dam/Lake.
15. That with respect to the imposition of Environment Compensation in accordance with Goyal Ganga Judgment, it is most respectfully submitted that the once the final assessment of the Environmental Damage by the number of polluters is obtained, the answering Respondent shall start imposing EC in accordance with law.
16. That the answering Respondent craves of the Hon'ble Tribunal to furnish any further report, as desired by the Hon'ble Tribunal.

PRAYER

In view of the foregoing facts and circumstances, the Hon'ble Tribunal may be pleased to take the Action Taken Report on record and appropriate orders be passed in the interest of justice.

DATE: 20.07.2026
PLACE: BHOPAL (MP)



ROHIT SHARMA
COUNSEL FOR THE RESPONDENT NO. 7



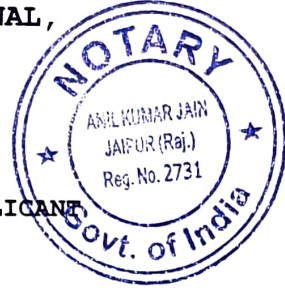
ATTESTED
Anil Kumar Jain
Notary / Govt. of India
JAIPUR (Raj.)
20 JUL 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 133/2024

DEVIDAS KHATRI

...APPLICANT



//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

AFFIDAVIT

I, Vivek Goyal S/o Shri N.C. Goyal, aged 56 years, (Officer-in-Charge) Regional Officer, Jaipur (South), having office at 8/263, Malviya Nagar, Behind Renault Showroom Near Jawahar Circle, Jaipur (Rajasthan), do hereby solemnly affirm on oath as under:

1. That I am the Officer in Charge for Respondent No. 7 (RSPCB), and fully conversant with the facts of the case and hence competent to swear on this Affidavit.
2. That I am filing an Action Taken Report to the Original Application on behalf of Respondent No. 7, the contents which are true and correct to the best of my knowledge and belief and no material fact has been concealed thereof.
3. That the instant Report has been drafted by my counsel on my instructions.


DEPONENT

VERIFICATION

I, the above-named Deponent do hereby verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and no material fact has been concealed.

Signed and verified on this 20th Day of July, 2026 at Jaipur (Rajasthan).


DEPONENT

ATTESTED
Anil Kumar Jain
Notary, Govt. of India
Jaipur (Raj.)
20 JUL 2026

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)**

**IN THE MATTER OF
ORIGINAL APPLICATION NO. 133/2024**

DEVIDAS KHATRI

...APPLICANT

//VERSUS//

STATE OF RAJASTHAN & ORS

...RESPONDENTS

LIST OF DOCUMENTS

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Copy of closure directions issued against 37 units	R/7/1	10-111
2.	Copy of prosecution initiation	R/7/2	112-130
3.	Copy of reminder letters to JVVNL	R/7/3	131-135
4.	Copy of correspondence with District Collector Jaipur, JDA, Nagar Nigam Jaipur and SDMs	R/7/4	136-140

DATE: 20.07.2026
PLACE: BHOPAL (MP)

ROHIT SHARMA
COUNSEL FOR THE RESPONDENT NO. 7



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Regional Office Jaipur (South)

ANNEXURE- R/7/1

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur

Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



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F. No. RPCB/ROJP/S/GEN-61/903-906

Date: - 10.04.2025

Sh. Ramkishor Sharma (9414335879),

M/s S. K. Dyeing,

Village- Chandlai,

Tehsil- Chaksu, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur

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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s S. K. Dyeing (hereinafter referred to as Unit) at Village- Chandlai, Tehsil- Chaksu, District- Jaipur .
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generated from different activities and directly discharging the untreated effluent outside the premises onto kachcha land, which accumulated in the form of cess-pool, this may cause contamination of ground water.
 - Unit has extracting ground water without prior permission from the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit is not complying with HSW rule, 2016 and selling empty color containers to scrap dealers, which may pose a harmful effect on the health of individuals.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.



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Rajasthan State Pollution Control Board

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- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,



(Vivek Goel) o/c

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s S. K. Dyeing at Village- Chandlai, Tehsil- Chaksu, District- Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s S. K. Dyeing (Sr. No.- Q0886697) at Village- Chandlai, Tehsil- Chaksu, District- Jaipur.
- IV. Master file of direction.



Regional Officer
o/c



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Rajasthan State Pollution Control Board

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Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Registered Post

F. No. RPCB/ROJP/S/GEN-61/899-902

Date: - 10.04.2025

Sh. Ramdev Kumar (9782323209),

M/s Shri Ram Textile,

Near Chandlai feeder canal, Village- Ajairajpura,

Tehsil- Chaksu, District- jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Ram Textile (hereinafter referred to as Unit) at Near Chandlai feeder canal, Village- Ajairajpura, Tehsil- Chaksu, District- jaipur.
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generating from different industrial activities and unit is directly discharging the untreated trade effluent through an underground pipe line into Chandlai Feeder Canal.
 - Further Canal water & Dam water is used for irrigation in surrounding area, and mixing of untreated trade effluent may cause hazardous effect on individuals, may cause contamination of ground water, additionally degrading the irrigated soil and ecosystem of Chandlai Dam & Feeder Canal.
 - Unit has extracting ground water without prior permission from the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
 - Unit has installed and operating a DG set without adequate stack height and acoustic enclosure.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.



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Rajasthan State Pollution Control Board

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Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

* Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


(Vivek Goel) o/c
Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Ram Textile at Near Chandlai feeder canal, Village- Ajairajpura, Tehsil- Chaksu, District- jaipur .
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Ram Textile (K No.-211583051257) at Near Chandlai Feeder Canal, Village- Ajairajpura, Tehsil- Chaksu, District- jaipur.
- IV. Master file of direction.


Regional Officer
o/c



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Rajasthan State Pollution Control Board

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F. No. RPCB/ROJP/S/GEN-61/891-894

Date: - 10.04.2025

Sh. Raguvir Gurjar (9672874685),

M/s Mahendra Khulai,

Near Chandlai Feeder Canal, Village- Kaitapura,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Mahendra Khulai (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village- Kaitapura, Tehsil- Sanganer, District- Jaipur.
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generating from different industrial activities and unit is directly discharging the untreated trade effluent through an underground pipe line into Chandlai Feeder Canal.
 - Further Canal water & Dam water is used for irrigation in surrounding area, and mixing of untreated trade effluent may cause hazardous effect on individuals, may cause contamination of ground water, additionally degrading the irrigated soil and ecosystem of Chandlai Dam & Feeder Canal.
 - Unit has extracting ground water without prior permission from the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by



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Rajasthan State Pollution Control Board

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the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel) o/c
Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Mahendra Khulai at Near Chandlai Feeder Canal, Village- Kaitapura, Tehsil- Sanganer, District- Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Mahendra Khulai (Sr. No.- 14277751) at Near Chandlai Feeder Canal, Village- Kaitapura, Tehsil- Sanganer, District- Jaipur.
- IV. Master file of direction.

Regional Officer
o/c



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F. No. RPCB/ROJP/S/GEN-61/883-886

Date: - 10.04.2025

Sh. Amarsingh (7665391684),

M/s Payal Khulai,

Village- Shyampura Buhariya,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Payal Khulai (hereinafter referred to as Unit) at Villlage- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generated from different activities and directly discharging the untreated effluent outside the premises onto kachcha land, which accumulated in the form of cess-pool, this may cause contamination of ground water.
 - Unit has extracting ground water without prior permission form the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.



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- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


(Vivek Goel) o/c
Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Payal Khulai at Villlage- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur .
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Payal Khulai (K No.-211581034841 (Sr. No. - 7678888)) at Villlage- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
- IV. Master file of direction.


Regional Officer
o/c



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/879-882

Date: - 10.04.2025

Sh. Bharatlal Gurjar(7976071305),

M/s RadhaKhulai Work,

Village- Shyampura Buhariya,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Radha Khulai Work (hereinafter referred to as Unit) at Villlage- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generating from different industrial activities and unit is directly discharging the untreated trade effluent through an underground pipe line into Chandlai Feeder Canal.
 - Further Canal water & Dam water is used for irrigation in surrounding area, and mixing of untreated trade effluent may cause hazardous effect on individuals, may cause contamination of ground water, additionally degrading the irrigated soil and ecosystem of Chandlai Dam & Feeder Canal.
 - Unit has extracting ground water without prior permission form the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by



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Rajasthan State Pollution Control Board

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the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


(Vivek Goel) o/c
Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Radha Khulai Work at Villlage- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s RadhaKhulai Work (K No.-211581035335 (Sr. No.- 7676412)) at Villlage- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
- IV. Master file of direction.


Regional Officer
o/c



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/871-874

Date: - 10.04.2025

Sh. Harisingh Gurjar (8302349914),

M/s Radhe Krishna Khulai Works,

Near Govt School, Village- Shyampura Buhariya,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Radhe Krishna Khulai Works (hereinafter referred to as Unit) at Near Govt School, Village- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generating from different industrial activities and unit is directly discharging the untreated trade effluent through an underground pipe line into Chandlai Feeder Canal.
 - Further Canal water & Dam water is used for irrigation in surrounding area, and mixing of untreated trade effluent may cause hazardous effect on individuals, may cause contamination of ground water, additionally degrading the irrigated soil and ecosystem of Chandlai Dam & Feeder Canal.
 - Unit has extracting ground water without prior permission from the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by



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the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel) o/e
Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Radhe Krishna Khulai Works at Near Govt School, Village- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Radhe Krishna Khulai Works (Sr. No.- 8783058) at Near Govt School, Village- Shyampura Buhariya, Tehsil- Sanganer, District- Jaipur.
- IV. Master file of direction.

Regional Officer
o/e



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Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/887-890

Date: - 10.04.2025

Sh. Mukesh Chippa (9829099968),

M/s AS Dyeing,

Near Chandlai Feeder Canal, Village- Kaitapura,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. Inspection of unit was carried out on 09.04.2025.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the



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Rajasthan State Pollution Control Board

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discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s AS Dyeing (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village- Kaitapura, Tehsil- Sanganer, District- Jaipur.
7. And whereas, Plant is operational without having Consent to Establish and Consent to Operate from the State Board.
8. And whereas, Project proponent has neither applied for CTE nor for CTO till date.
9. And whereas, your unit was inspected on 09.04.2025 and during inspection following non-compliances were observed:-
 - Unit has not installed any treatment facility to treat the trade effluent generating from different industrial activities and unit is directly discharging the untreated trade effluent through an underground pipe line into Chandlai Feeder Canal.
 - Further Canal water & Dam water is used for irrigation in surrounding area, and mixing of untreated trade effluent may cause hazardous effect on individuals, may cause contamination of ground water, additionally degrading the irrigated soil and ecosystem of Chandlai Dam & Feeder Canal.
 - Unit has extracting ground water without prior permission from the CGWA and has not installed water flow meter at Bore-well to maintained daily fresh water consumption.
 - Unit has not maintaining records of daily trade effluent generation.
 - Unit is not complying with HSW rule, 2016 and selling empty color containers to scrap dealers, which may pose a harmful effect on the health of individuals.
 - Unit has not provided adequate plantation within and around the periphery of the premises.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.



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Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur

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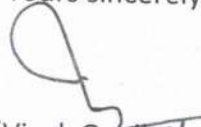


Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.

Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


(Vivek Goel) o/c
Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s AS Dyeing at Near Chandlai Feeder Canal, Village- Kaitapura, Tehsil- Sanganer, District- Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s AS Dyeing (K No.-211581036514 (Sr. No.- Q0885888)) at Near Chandlai Feeder Canal, Village- Kaitapura, Tehsil- Sanganer, District- Jaipur.
- IV. Master file of direction.


Regional Officer
o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

Website - www.environment.rajasthan.gov.in
Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Email/Registered Post

No. RPCB/ROJP/S/Gen-61/1037-1042

Date: 16/8/24

M/s Sagar Printing,
Plot No. 14/OE/108, Ring Road Project, Kehtapura,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Sagar Printing, Plot No. 14/OE/108, Ring Road Project, Kehtapura, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
10. And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
 - a) Industry has not provided any waste water treatment facility to treat the trade effluent generated from process and to achieve ZLD status.
 - b) Unit is discharging waste water directly into Canal leading to Chandlai dam.



REGIONAL OFFICE (JAIPUR-SOUTH).
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

Website - www.environment.rajasthan.gov.in

Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
 - d) No record of hazardous waste generation and disposal to safe site was provided by the unit.
 - e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
 - f) Unit has installed a Boiler (01) (2.5TPH) without adequate Pollution control measures.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
 12. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act 1974 & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - a. The closure, prohibition or regulation of any industry, operation or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sagar Printing, Plot No. 14/OE/108, Ring Road Project, Kehtapura, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Sagar Printing, Plot No. 14/OE/108, Ring Road Project, Kehtapura, Tehsil- Sanganer District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Sagar Printing, Plot No. 14/OE/108, Ring Road Project, Kehtapura, Tehsil- Sanganer District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvnl.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Sagar Printing, Plot No. 14/OE/108, Ring Road Project, Kehtapura, Tehsil- Sanganer District- Jaipur.
5. Executive Engineer (O&M), JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvnl.org, with the direction under section 33A of Water Act to forthwith, disconnect the electric supply of M/s. Sagar Printing, Plot No. 14/OE/108, Ring Road Project, Kehtapura, Tehsil- Sanganer District- Jaipur (K. No. 211581036758 or any other connection) confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.


Regional Officer
o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Email/Registered Post

No. RPCB/ROJP/S/Gen-61/1097-1102

Date: 16/8/24

M/s Shree Karni Udyog & Khulai works,
Plot no. 14/OE/09 Ring Road Project, Khetapura,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Shree Karni Udyog & Khulai works, Plot no. 14/OE/09 Ring Road Project, Khetapura, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
10. And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
 - a) Industry has not provided any waste water treatment facility to treat the trade effluent generated from process and to achieve ZLD status.
 - b) Unit is discharging waste water directly into Canal leading to Chandlai dam.



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
 - d) No record of hazardous waste generation and disposal to safe site was provided by the unit.
 - e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
 12. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act 1974 & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - a. The closure, prohibition or regulation of any industry, operation or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Shree Karni Udyog & Khulai works, Plot no. 14/OE/09 Ring Road Project, Khetapura, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Shree Karni Udyog & Khulai works, Plot no. 14/OE/09 Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Shree Karni Udyog & Khulai works, Plot no. 14/OE/09 Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvn.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Shree Karni Udyog & Khulai works, Plot no. 14/OE/09 Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur.
5. Executive Engineer (O&M), JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvn.org, with the direction under section 33A of Water Act to forthwith, disconnect the electric supply of M/s. Shree Karni Udyog & Khulai works, Plot no. 14/OE/09 Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur (**Latitude: 26.729096, Longitude: 75.839185**) or any other connection confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.


Regional Officer
o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Email/Registered Post

No. RPCB/ROJP/S/Gen-61/1085-1090

Date: 16/8/24

M/s Payal Khulai,
Ring Road Project, Khetapura,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Payal Khulai, Ring Road Project, Khetapura, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
10. And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
 - a) Industry has not provided any waste water treatment facility to treat the trade effluent generated from process and to achieve ZLD status.
 - b) Unit is discharging waste water directly into Canal leading to Chandlai dam.



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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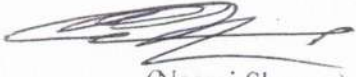
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Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
- d) No record of hazardous waste generation and disposal to safe site was provided by the unit.
- e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
12. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act 1974 & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - a. The closure, prohibition or regulation of any industry, operation or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Payal Khulai, Ring Road Project, Khetapura, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Payal Khulai, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Payal Khulai, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvn.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Payal Khulai, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur.
5. Executive Engineer (O&M), JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvn.org, with the direction under section 33A of Water Act to forthwith, disconnect the electric supply of M/s. Payal Khulai, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur (K. No. 211581034847 or any other connection) confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.


Regional Officer
K



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email/Registered Post

No. RPCB/ROJP/S/Gen-61/1079-1084

Date: 16/8/24

M/s Rachna Udyog,
Ring Road Project, Khetapura,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") came into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Rachna Udyog, Ring Road Project, Khetapura, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
10. And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
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REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
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- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
 - d) No record of hazardous waste generation and disposal to safe site was provided by the unit.
 - e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
 12. And whereas above stated non- compliances and violations of the provisions of the Air Act-and the Water Act have been viewed seriously by the Board.
 13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act 1974 & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - a. The closure, prohibition or regulation of any industry, operation or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Rachna Udyog, Ring Road Project, Khetapura, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Rachna Udyog, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Rachna Udyog, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvn.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Rachna Udyog, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur.
5. Executive Engineer (O&M), JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvn.org, with the direction under section 33A of Water Act to forthwith, disconnect the electric supply of M/s. Rachna Udyog, Ring Road Project, Khetapura, Tehsil- Sanganer District- Jaipur (**K. No. 211581033000 or any other connection**) confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.


Regional Officer
o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR SAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email/Registered Post

No. RPCB/ROJP/S/Gen-61/ 1067-1072

Date: 16/8/24

M/s Kailash Khulai,
Sanwat ka Bas, Vatika Road,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Kailash Khulai, Sanwat ka Bas, Vatika Road, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
10. And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
 - a) Industry has not provided any waste water treatment facility to treat the trade effluent generated from process and to achieve ZLD status.
 - b) Unit is discharging waste water directly into Canal leading to Chandlai dam.



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

330



Website - www.environment.rajasthan.gov.in

Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311

- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
 - d) No record of hazardous waste generation and disposal to safe site was provided by the unit.
 - e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
 12. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act 1974 & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - a. The closure, prohibition or regulation of any industry, operation or process or
 - b. Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Kailash Khulai, Sanwat ka Bas, Vatika Road, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.

(Neeraj Sharma)
Regional Officer
o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Kailash Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Kailash Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvnl.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Kailash Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur.
5. Executive Engineer (O&M), JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvnl.org, with the direction under section 33A of Water Act to forthwith, disconnect the electric supply of M/s. Kailash Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur (K. No. 211581032650 or any other connection) confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.

Regional Officer
o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



Email/Registered Post

No. RPCB/ROJP/S/Gen-61/ 1061-1066-

Date: 16/8/24

M/s Nisha Khulai,
Sanwat ka Bas, Vatika Road,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

- 1 Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
- 2 Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
- 3 And whereas the Water Act has been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water.
- 4 And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
- 5 And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
- 6 And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
- 7 And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
- 8 And whereas, a textile industry is established and operating in the name & style of **M/s Nisha Khulai, Sanwat ka Bas, Vatika Road, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
- 9 And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
- 10 And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
 - (a) Industry has not provided any waste water treatment facility to treat the trade effluent generated from process and to achieve ZLD status.
 - (b) Unit is discharging waste water directly into Canal leading to Chandlai dam.



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
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Website - www.environment.rajasthan.gov.in

Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



- (c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
- (d) No record of hazardous waste generation and disposal to safe site was provided by the unit.
- (e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.

11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
12. And whereas above stated non- compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33 (A) of Water Act 1974 & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
- (a) The closure, prohibition or regulation of any industry, operation or process or
- (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Nisha Khulai, Sanwat ka Bas, Vatika Road, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
O/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Nisha Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Nisha Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvnl.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Nisha Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur.
5. Executive Engineer (O&M), JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvnl.org, with the direction under section 33A of Water Act to forthwith, disconnect the electric supply of M/s. Nisha Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer District- Jaipur (K. No. 211581032650 or any other connection) confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.


Regional Officer
O/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
HOUSING BOARD OFFICE, JAIPUR

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Email/Registered Post

No. RPCB/ROJP/S/Gen-61/1055-1060

Date: 16/8/24

M/s Jai Bajrang Khulai,
Sanwat ka Bas, Vatika Road,
Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

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4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Jai Bajrang Khulai, Sanwat ka Bas, Vatika Road, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent Hazardous waste.
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- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
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 - e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
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- (c) The closure, prohibition or regulation of any industry, operation or process or
 - (d) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33 (A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Jai Bajrang Khulai, Sanwat ka Bas, Vatika Road, Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


(Neeraj Sharma)
Regional Officer
o/c

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1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
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3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act to forthwith, close down plant of M/s. Jai Bajrang Khulai, Sanwat ka Bas, Vatika Road, Tehsil- Sanganer, District- Jaipur and confirm compliance of these directions immediately.
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6. Master file of direction.


Regional Officer
o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
 HOUSING BOARD OFFICE, JAIPUR

Website - www.environment.rajasthan.gov.in
 Email Id - ro.jaipurouth@gmail.com Phone - 0141-4068311



Email/Registered Post

No. RPCB/ROJP/S/Gen-61/ **1049-1054**

Date: 16/8/24

M/s Sunlite Dyne,
 Sanwat ka Bas, Vatika Road,
 Tehsil-Sanganer, District-Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

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(ii) This office SCN dated 11.07.2024.

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4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
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7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s Sunlite Dyne, Sanwatka Bas, Vatika Road Sanganer, Jaipur** (hereinafter referred to as 'the industry') and the process is such that it generates polluted trade/domestic effluent & air emissions and Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
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REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
 HOUSING BOARD OFFICE, JAIPUR

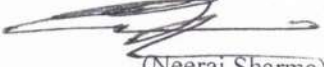
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- c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
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11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
 12. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
 13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33(A) of Water Act & under Section 31 (A) of Air Act and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33(A) of Water Act & under Section 31 (A) of Air Act and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant M/s Sunlite Dyne, Sanwatka Bas, Vatika Road Sanganer, Jaipur and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


 (Neeraj Sharma)
 Regional Officer
 o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Sunlite Dyne, Sanwatka Bas, Vatika Road, Tehsil- Sanganer, District- Jaipur and ensure compliance of these directions.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act & under Section 31A of Air Act to forthwith, close down plant of M/s. Sunlite Dyne, Sanwatka Bas, Vatika Road, Tehsil- Sanganer, District- Jaipur and confirm compliance of these directions immediately.
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6. Master file of direction.


 Regional Officer
 o/c



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
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Email/Registered Post

No. RPCB/ROJP/S/Gen-61/ 1043-1048

Date: 16/8/24

M/s Prem Singh Khulai (Monika Khulai),
 Kh. No.179,180,187,188 Sanwatka Bas, Vatika Road,
 Tehsil: Sanganer, District: Jaipur.

Sub:- Directions for closure of the industry under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981.

Ref:- (i) Inspection of unit carried out by State Board Officials on 04.07.2024.

(ii) This office SCN dated 11.07.2024.

Sir

1. Whereas the Water (Prevention and Control of Pollution) Act, 1974, (hereinafter referred to as the "Water Act") came into force in whole of the State of Rajasthan with effect from 23.03.1974.
2. Whereas the Air (Prevention and Control of Pollution) Act, 1981, (hereinafter referred to as the "Air Act") come into force in the whole of the State of Rajasthan with effect from 16.05.1981.
3. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment.
4. And whereas keeping this in view the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') has been conferred power to take such steps as are deemed necessary for the prevention, control and abatement of water & air pollution and enforcement of the provisions of the aforesaid Acts.
5. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
6. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
7. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
8. And whereas, a textile industry is established and operating in the name & style of **M/s. Prem Singh Khulai (Monika Khulai), Kh. No.179, 180, 187, 188 Sanwatka Bas, Vatika Road, Sanganer, Jaipur** (hereinafter referred as 'the industry') and the process is such that it generates polluted trade/domestic effluent & air emissions and Hazardous waste.
9. And whereas, the industry has been established or operating without having valid Consent to Establish & Consent to Operate under the Air Act, and the Water Act, from the Board which is gross violation of the Air Act & Water Act.
10. And whereas, the industry was inspected by the officials of the Board on 04.07.2024 and a show cause notice for intended directions for closure under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 & Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued on 11.07.2024 for following non compliances observed during the course of inspection:-
 - a) Industry has not provided any waste water treatment facility to treat the trade effluent generated from process and to achieve ZLD status.
 - b) Pipelines were observed for waste water discharge directly into Canal leading to Chandlai dam.
 - c) At the time of inspection it was observed that waste water was accumulated behind the unit which was being discharged into Chandlai dam.
 - d) No record of hazardous waste generation and disposal to safe site was provided by the unit.



REGIONAL OFFICE (JAIPUR-SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
 8/263, MALVIYA NAGAR, NEAR JAWAHAR CIRCLE,
 HOUSING BOARD OFFICE, JAIPUR

Website - www.environment.rajasthan.gov.in

Email Id - ro.jaipursouth@gmail.com Phone - 0141-4068311



- e) Unit has installed bore-well as source of fresh water without metering arrangements and CGWA permission.
- f) No acoustic enclosure and adequate stack height provided at D.G. sets of capacity 125 KVA.
11. And whereas, unit has not submitted any reply of above referred show cause notice till date.
12. And whereas above stated non-compliances and violations of the provisions of the Air Act and the Water Act have been viewed seriously by the Board.
13. And whereas, the State Board may, in exercise of the powers conferred upon it under the provisions of Section 33(A) of Water Act & under Section 31 (A) of Air Act 1981 and in performance of its functions under the Water Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-
 - (a) The closure, prohibition or regulation of any industry, operation or process or
 - (b) Stoppage or regulation of the supply of electricity or water or any other service.

Therefore, the State Board in exercise of the powers conferred upon it under Section 33(A) of Water Act, 1974 & under Section 31 (A) of Air Act, 1981 and in performance of functions under the Water Act & Air Act, hereby directs you to, forthwith, close down your industrial plant **M/s Prem Singh Khulai (Monika Khulai), Kh. No.179, 180, 187, 188 Sanwatka Bas, Vatika Road, Sanganer, Jaipur**, and further puts you to notice that failure in making compliance of these directions issued by the State Board under Section 33 (A) of Water Act & under Section 31 (A) of Air Act is a criminal offence, punishable with imprisonment for a term which shall not be less than one year and six month but which may extend to six years and with a fine under Section 41(2) of the Water Act and under Section 37 of the Air Act.


 (Neeraj Sharma)
 Regional Officer
 o/c

Copy to following for information & necessary action:-

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information.
2. The District Collector, Jaipur with the request to close down plant of M/s. Prem Singh Khulai (Monika Khulai), Kh. No.179, 180, 187, 188 Sanwatka Bas, Vatika Road, Tehsil-Sanganer, District- Jaipur and ensure compliance of these direction.
3. DC, JDA (Zone- 14), Ram Kishor Vyas Bhawan, Indra Circle, Jawaharlal Nehru Marg, Jaipur, Email id : jda@rajasthan.gov.in, with the direction under section 33A of Water Act & under Section 31A of Air Act to forthwith, close down plant of M/s. Prem Singh Khulai (Monika Khulai), Kh. No.179, 180, 187, 188 Sanwatka Bas, Vatika Road, Tehsil-Sanganer, District- Jaipur and confirm compliance of these directions immediately.
4. Zonal Chief Engineer (JZ), Jaipur Vidhyut Vitran Nigam Limited, Jaipur, Email id : zcejz@jvvnl.org, to direct the concerning official of JVVNL for immediate disconnection of electricity supply of M/s. Prem Singh Khulai (Monika Khulai), Kh. No.179, 180, 187, 188 Sanwatka Bas, Vatika Road, Tehsil-Sanganer, District- Jaipur
5. Executive Engineer, JVVNL, Vatika, Sanganer, Jaipur, Email id : xenvatika@jvvnl.org, with the direction under section 33A of Water Act and 31A of Air Act to forthwith, disconnect the electric supply of M/s. Prem Singh Khulai (Monika Khulai), Kh. No.179, 180, 187, 188 Sanwatka Bas, Vatika Road, Tehsil-Sanganer, District- Jaipur (K. No. 211581032650 or any other connection) confirm compliance of these directions as accomplishment thereof is binding upon you under the said Acts and submit compliance immediately.
6. Master file of direction.


 Regional Officer
 o/c



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipurouth@gmail.com



Registered Post

Date: - 14/7/26

F. No. RPCB/ROJP/S/GEN-61/ 1171 -1174

Shri Mukesh Gurjar (8094549050),

M/s Jai Kachida Mata Khulai Work,

Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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Rajasthan State Pollution Control Board

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- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Jai Kachida Mata Khulai Work (hereinafter referred to as Unit) at Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Jai Kachida Mata Khulai Work at Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Jai Kachida Mata Khulai Work (K. No. – 211581032650 & Meter No./Sr. No. – 5060408) at Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



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Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1175 - 1178

Date: - 14/7/26

Sh. Ashok Sharma,
 M/s SR Fabrics,
 Village – Sanwat Ka Baas (Khetapura), Vatika Road,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference:-
1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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Rajasthan State Pollution Control Board

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- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s SR Fabrics (hereinafter referred to as Unit) at Village – Sanwat Ka Baas (Khetapura), Near Ring Road Project, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s SR Fabrics at Village – Sanwat Ka Baas (Khetapura), Near Ring Road Project, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s SR Fabrics (Meter No./Sr. No. – 5274515) at Village – Sanwat Ka Baas (Khetapura), Near Ring Road Project, Tehsil – Sanganer, District – Jaipur. {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



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Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1179 – 1182

Date: - 14/7/26

Sh. Rajat Kayat (9351666111),
 M/s Shri Sanwariya Textile,
 Near Ring Road Project, Village - Khetapura,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Sanwariya Textile (hereinafter referred to as Unit) at Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Sanwariya Textile at Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Sanwariya Textile (Meter No./Sr. No. – 01477703) at Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.



Regional Officer



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Registered Post

Date: - 14/7/26

F. No. RPCB/ROJP/S/GEN-61/ 1183 - 1186

Sh. Hanuman Saini,
 M/s Prem Udyog,
 Village – Khetapura, Near Ring Road Project,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Prem Udyog (hereinafter referred to as Unit) at Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Prem Udyog at Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Prem Udyog (Meter No./Sr. No. – 19056790) at Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District – Jaipur. {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



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Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1187 -1190

Date: - 14/7/26

Sh. Rakesh Meena (9783292449),

M/s Monika Dyeing,

Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.



5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Monika Dyeing (hereinafter referred to as Unit) at Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District - Jaipur.
7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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 Phone: 0141-4068311, e-mail: ro.jaipur.south@gmail.com



Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Monika Dyeing at Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Monika Dyeing (Meter No./Sr. No. – 19056693) at Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



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Rajasthan State Pollution Control Board

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Registered Post

Date: - 14/7/26

F. No. RPCB/ROJP/S/GEN-61/ 1191 - 1194

Sh. Dinesh Sharma (8947042270)

M/s Shree Ram Udyog,

Khasra No. - 913/633, Village - Khetapura, Near Ring Road Project,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.



5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Shree Ram Udyog (hereinafter referred to as Unit) at Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District - Jaipur.
7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)

Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur

Phone: 0141-4068311, e-mail: ro.jaipur-south@gmail.com



Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

— sd —
(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shree Ram Udyog at Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shree Ram Udyog (Meter No./Sr. No. – 19056693) at Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1195-1198

Date: - 14/7/26

Sh. Jagdish Gurjar (8387077200),
 M/s Jagdish Khulai,
 Near Ring Road Project, Village - Khetapura,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Jagdish Khulai (hereinafter referred to as Unit) at Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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 Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Jagdish Khulai at Near Ring Road Project, Village - Khetapura, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Jagdish Khulai (K No. – 211581034847) at Near Ring Road Project, Village - Khetapura, Tehsil – Sanganer, District – Jaipur. {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1139-1202

Date: 14/7/26

Sh. Geetaram Gurjar (7734822753/6350314886),

M/s Shri Balaji Udyog,

Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya),

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.



5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Balaji Udyog (hereinafter referred to as Unit) at Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Sanganer, Jaipur.
7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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 Phone: 0141-4068311, e-mail: ro.jaipur-south@gmail.com



Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Balaji Udyog at Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Sanganer.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Balaji Udyog (Meter No./Sr. No. – 5275043) at Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Sanganer {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipur.south@gmail.com



Registered Post

Date: - 14/7/26

F. No. RPCB/ROJP/S/GEN-61/1202 - 1206

Sh. Hari Shankar Gurjar,
 M/s Hari Shankar Khulai,
 Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya),
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 07/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Hari Shankar Khulai (hereinafter referred to as Unit) at Near Ring Road Project, Village - Khetapura (Shyampura Buhariya), Tehsil - Sanganer, District - Jaipur.
7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
9. A survey visit of your unit was conducted on 07/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Hari Shankar Khulai at Near Ring Road Project, Village – Khetapura (Shyampura Buhariya), Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Hari Shankar Khulai (Meter No./Sr. No. – 5275226) at Near Ring Road Project, Village – Khetapura (Shyampura Buhariya), Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1207-1210

Date: - 14/7/26

Sh. Pushpendra Dhakad (9664494188),
 M/s Ritu Fabrics (Shree Shyam Printings),
 Near Ring Road Project, Village - Khetapura,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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Rajasthan State Pollution Control Board

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well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.

5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Ritu Fabrics (Shree Shyam Printings) (hereinafter referred to as Unit) at Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District - Jaipur.
7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Ritu Fabrics (Shree Shyam Printings) at Near Ring Road Project, Village - Khetapura, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Ritu Fabrics (Shree Shyam Printings) (Meter No./Sr. No. – Q0886776) at Near Ring Road Project, Village - Khetapura, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

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F. No. RPCB/ROJP/S/GEN-61/ 1211-1214

Date: - 14/7/26

Sh. Harisingh Gurjar (8302349914),

M/s Shri Dev Enterprise,

Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya,,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Dev Enterprise (hereinafter referred to as Unit) at Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Dev Enterprise at Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Dev Enterprise (Meter No./Sr. No. – 291518 /8783058) at Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.



Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1215-1218

Date: - 14/7/26

Sh. Ramkesh Gurjar (7340117202),

M/s Shri Dev Khulai,

Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya,,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference:-**
1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Dev Khulai (hereinafter referred to as Unit) at Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility for the treatment of trade effluent generated from its industrial activities. It was observed that the unit was discharging untreated trade effluent directly into a ditch, from where it was being pumped through an underground pipeline into the Chandlai Feeder Canal.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Dev Khulai at Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya,, Tehsil – Sanganer, District – Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Dev Khulai (Meter No./Sr. No. – 1675826) at Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.

Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1219-1222

Date: - 14/7/26

Sh. Kedarmal Gurjar (982972747),
 M/s Manglam Finishing Centre,
 Vatika Road, Village – Sanwat Ka Baas,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Manglam Finishing Centre (hereinafter referred to as Unit) at Vatika Road, Village – Sanwat Ka Baas, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,


 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Manglam Finishing Centre at Vatika Road, Village – Sanwat Ka Baas, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Manglam Finishing Centre (K. No. – 211581029744) at Vatika Road, Village – Sanwat Ka Baas, Tehsil – Sanganer, District – Jaipur. {Situating in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- ✓ IV. Master file of direction.


 Regional Officer



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F. No. RPCB/ROJP/S/GEN-61/ 1223-1226

Date: - 14-7-2026

Sh. Raju Meena (9928364824),

M/s Nisha Print,

Vatika Road, Village – Sanwat Ka Baas,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.



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Rajasthan State Pollution Control Board

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5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
6. And whereas, a Textile Unit is being operated in the name & style of M/s Nisha Print (hereinafter referred to as Unit) at Vatika Road, Village – Sanwat Ka Baas, Tehsil - Sanganer, District - Jaipur.
7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated trade effluent directly into the Chandlai Feeder Canal by pumping it through an underground pipeline.
10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

— sd —

(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Nisha Print at Vatika Road, Village – Sanwat Ka Baas, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Nisha Print (Meter No./Sr. No. –5075519) at Vatika Road, Village – Sanwat Ka Baas, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1227-1230

Date: - 14.7.2026

Sh. Naval Gurjar (9983101818),

M/s Shri Shyam Khulai,

Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Shyam Khulai (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,



(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Shyam Khulai at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Shyam Khulai (Meter No./Sr. No. –1953420) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.



Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1231-1234

Date: - 14.7.2026

Sh. Hanshraj Gurjar (9587695946),

M/s Payal Enterprises,

Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference:-
1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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Rajasthan State Pollution Control Board

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- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Payal Enterprises (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

—sd—
 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Payal Enterprises at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Payal Enterprises (Meter No./Sr. No. -1953420) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1235-1238

Date: - 14.7.2026

Sh. Jagmohan Gurjar (8209336176),

M/s Saurabh Fashion,

Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.

2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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Rajasthan State Pollution Control Board

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- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Saurabh Fashion (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice was published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

—sd—
(Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Saurabh Fashion at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Saurabh Fashion (Meter No./Sr. No. -01799672) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



Regional Office Jaipur (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1239-1242

Date: - 14/7/26

Sh. Harimohan Gurjar (9664455139),
 M/s Shri Dev Udyog,
 Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference:-**
1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit was conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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- well or sewer or on land or bring into use any new or altered outlet for the discharge of sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s **Shri Dev Udyog** (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice were published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

—sd—
 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Dev Udyog at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Dev Udyog (Meter No./Sr. No. -01799671) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/1243-1246

Date: - 14/7/26

Sh. Sailesh Patel,
 M/s Yogi Print,
 Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya,
 Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit was conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Yogi Print (hereinafter referred to as Unit) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice were published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Rajasthan State Pollution Control Board

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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

— S & —
 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Yogi Print at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Yogi Print (Meter No. /Sr. No. –19057050/19057062) at Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.

Regional Officer



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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ 1247 - 1250

Date: - 14/7/26

Sh. Dinesh Sharma (9024182946),

M/s Shri Govind Dyeing,

Ganesh Vatika, Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya,

Tehsil- Sanganer, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

- Reference:-
1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026.

Sir,

This is without prejudice to the right of the Rajasthan State Pollution Control Board (hereinafter called as 'the Board') to initiate proceeding under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") & the Air (Prevention & Control of Pollution) Act, 1981 (hereinafter called as 'the Air Act') for violation of various provisions as under: -

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
3. And whereas under the provisions of section 24 of the Water Act, no person shall knowingly cause or permit any poisonous, noxious or polluting matter, determined in accordance with such standards as may be laid down by the State Board, to enter into any stream or well or sewer or on land.
4. And whereas under the provisions of section 25/26 of the Water Act, no person shall without the previous Consent of the State Board establish or take any steps to establish, any industry, operation or process of any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or



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- well or sewer or on land or bring into use any new or altered outlet for the discharge or sewage or trade effluent or begin to make any new discharge of sewage or trade effluent.
5. And whereas under the provisions of section 22 of the Air Act, no person operating any industrial plant, in any air pollution control area shall discharge or cause or permit to be discharged the emission of any air pollutant in excess of the standards laid down by the State Board.
 6. And whereas, a Textile Unit is being operated in the name & style of M/s Shri Govind Dyeing (hereinafter referred to as Unit) at Ganesh Vatika, Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District - Jaipur.
 7. And whereas, public notice were published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
 8. And whereas, Unit is operational without having Consent to Establish and Consent to Operate from the State Board.
 9. A survey visit of your unit was conducted on 08/07/2026 to identify the illegal discharge of untreated trade effluent by textile units into the Chandlai Feeder Canal and Chandlai Dam, during which the following non-compliances were observed:-
 - a. The unit has not installed any treatment facility to treat the trade effluent generated from its industrial activities and is directly discharging untreated effluent into the Chandlai Feeder Canal through an underground pipeline.
 10. And whereas, the above observations indicate that the industry has failed to comply with the provisions of the Water Act, 1974.
 11. And whereas, above stated non-compliances and violations of the provisions of the Water Act and Air Act has been viewed seriously by the State Board.
 12. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under section 33 A of the Water Act and 31 A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of water pollution and air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the provisions of section 33 A of the Water Act and 31A of the Air Act, issues following directions:-

- A. You are directed to immediately close down your industrial plant forthwith.
- B. Executive Engineer (O&M), JVVNL, Watika, Jaipur shall immediately disconnect the electricity supply to the industry and send compliance report to the Board.



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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

—sd—
 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Shri Govind Dyeing at Ganesh Vatika, Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Shri Govind Dyeing (Meter No./Sr. No. –5275611) at Ganesh Vatika, Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil – Sanganer, District – Jaipur. {Situated in jurisdiction area of AEn (O&M), JVVNL, Watika, Jaipur}.
- IV. Master file of direction.


 Regional Officer



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Rajasthan State Pollution Control Board

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Registered Post

F. No. RPCB/ROJP/S/GEN-61/ (25) -1254

Date: - 14/7/26

Sh. Mukesh Nahar (9887116949),
 M/s Poonam Dyeing & Printing Works,
 Near The Roar Inn Resort, Near Chandlai Feeder Canal, Village – Nahariyo ka Baas,
 Tehsil- Chaksu, District- Jaipur.

Subject:- Direction for the closure of the industry, under section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and 31(A) of the Air (Prevention & Control of Pollution) Act, 1981.

Reference:- 1. A public notice was published by the Rajasthan State Pollution Control Board in newspapers, Rajasthan Patrika and Dainik Bhaskar, on 22/05/2025 and 22/08/2025.
 2. A survey visit of your unit conducted on 08/07/2026

Sir,

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1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act") has come into force in whole of the State of Rajasthan w.e.f. 23/03/1974 & the Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as the "Air Act") has come to force in whole of the State of Rajasthan w.e.f. 16/05/1981.
2. And whereas the Water Act & the Air Act have been enacted to provide for the prevention, control and abatement of water and air pollution respectively and for maintaining and restoring the wholesomeness of the water and air environment and to carry out the aforesaid purpose and the Rajasthan State Pollution Control Board (hereinafter referred to as the "Board") has been conferred power to take such steps as are deemed necessary for the enforcement of the provisions of the aforesaid Acts.
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6. And whereas, a Textile Unit is being operated in the name & style of M/s Poonam Dyeing & Printing Works (hereinafter referred to as Unit) at Near The Roar Inn Resort, Near Chandlai Feeder Canal, Village – Nahariyo ka Baas, Tehsil - Chaksu, District - Jaipur.
7. And whereas, public notice were published by the Rajasthan State Pollution Control Board in state newspapers—Rajasthan Patrika and Dainik Bhaskar—on 22/05/2025 and 22/08/2025 regarding textile units situated in the Sanganer region. The notice stated that the units must either connect to the main line of the CETP, Sanganer, or install their own treatment facility to achieve ZLD status within their premises.
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Please note that the non-compliance of the above directions is punishable under section 41 (2) of Water Act and 37 (1) of the Air Act with imprisonment for a term which shall not be less than one year and six months but which may extend to six years and with fine.

Yours sincerely,

—Sd—
 (Vivek Goel)

Regional Officer

Copy to following for information and necessary action-

- I. Member secretary, Rajasthan State Pollution Control Board, Jaipur for information.
- II. The District Collector, Jaipur with the request to close down plant M/s Poonam Dyeing & Printing Works at Near The Roar Inn Resort , Near Chandlai Feeder Canal, Village – Nahariyo ka Baas, Tehsil - Chaksu, District - Jaipur.
- III. Executive Engineer (O&M), JVVNL, Watika, Jaipur with the direction to disconnect the electricity supply of M/s Poonam Dyeing & Printing Works (Meter No. /Sr. No. – 9695509) at Near the Roar Inn Resort, Near Chandlai Feeder Canal, Village – Nahariyo ka Baas, Tehsil – Chaksu, District- Jaipur. {Sited in jurisdiction area of AEn (O&M), JVVNL, Chaksu, Jaipur}.
- IV. Master file of direction.

Regional Officer



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1222

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Sagar Printing (Smt. Nila Patel), Plot No. – 14/OE/108, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Sagar Printing (Smt. Nila Patel), Plot No. – 14/OE/108, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

You are hereby authorized to engage counsel for the purpose of filing criminal complaint at a fee of Rs. 4,000/- in each case besides payment of actual expenses incurred in conducting the case.

This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

1. GIC (CETP), RSPCB, Jaipur.
2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL CHANDRAWAL
Designation: Member Secretary
Date: 2026-07-20 17:04 IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1218

Date: 20/7/21

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Shree Karani Udyog & Khulai Works (Sh. Gajendra Rathore), Plot No. 14/OE/09, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Shree Karani Udyog & Khulai Works (Sh. Gajendra Rathore), Plot No. 14/OE/09, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

You are hereby authorized to engage counsel for the purpose of filing criminal complaint at a fee of Rs. 4,000/- in each case besides payment of actual expenses incurred in conducting the case.

This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

1. GIC (CETP), RSPCB, Jaipur.
2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL CHANDRAWAL
Designation: Member Secretary
Date: 2026-07-20 17:04 IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 124

Date: 20/7/20

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Payal Khulai (Sh. Geeta Ram), Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur.,
Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Payal Khulai (Sh. Geeta Ram), Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur,, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

Member Secretary

RajKaj Ref No.:
23483600



Digitally signed by KAP
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1202

Date: 20/7/2026

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Radhe Krishna Khulai Works (Sh. Rakesh Choudhary), Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Radhe Krishna Khulai Works (Sh. Rakesh Choudhary), Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Digitally signed by KAPIL CHANDRAWAL
Designation: Member Secretary
Date: 2026-07-20 17:04:56 IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1206

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s AS Dyeing (Sh. Mukesh Chhipa), Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s AS Dyeing (Sh. Mukesh Chhipa), Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1216

Date: 20/7/20

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Kailash Khulai (Sh. Kailash Gurjar), Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Kailash Khulai (Sh. Kailash Gurjar), Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

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This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1186

Date: 20/7/26

Regional Officer,

Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s S. K. Dyeing (Sh. Ramkishor Sharma), Village - Chandlai, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s S. K. Dyeing (Sh. Ramkishor Sharma), Village - Chandlai, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1190

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Shri Ram Textile (Sh. Ramdev Kumhar), Village – Ajayrajpura (Nahriyo ka Baas), Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Shri Ram Textile (Sh. Ramdev Kumhar), Village – Ajayrajpura (Nahriyo ka Baas), Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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(Kapil Chandrawal)
Member Secretary

Copy to:-

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL CHANDRAWAL
Designation: Member Secretary
Date: 2026-07-20 17:04 IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1194

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Mahendra Khulai (Sh. Raghuveer Gurjar), Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Mahendra Khulai (Sh. Raghuveer Gurjar), Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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(Kapil Chandrawal)
Member Secretary

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RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL CHANDRAWAL
Designation: Member Secretary
Date: 2026-07-20 17:04 IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1198

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Radha khulai Work (Sh. Bharatlal Gurjar), Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Radha khulai Work (Sh. Bharatlal Gurjar), Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 08.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

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2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1178

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Rachna Udyog (Sh. Ramlal Gurjar), Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Rachna Udyog (Sh. Ramlal Gurjar), Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

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(Kapil Chandrawal)
Member Secretary

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RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1182

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Payal Khulai (Sh. Amar Singh), Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 10.04.2025.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Payal Khulai (Sh. Amar Singh), Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur, vide letter dated 10.04.2025 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 09.04.2025.

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Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/1174

Date: 20/7/21

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Prem Singh Khulai {Monika Khukai} (Sh. Siya Ram), Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Prem Singh Khulai {Monika Khukai} (Sh. Siya Ram), Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

You are hereby authorized to engage counsel for the purpose of filing criminal complaint at a fee of Rs. 4,000/- in each case besides payment of actual expenses incurred in conducting the case.

This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

1. GIC (CETP), RSPCB, Jaipur.
2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary
Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1162

Date: 20/7/26

✓ Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Sunlite Dyne (Shri Tan Singh), Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Sunlite Dyne (Shri Tan Singh), Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

You are hereby authorized to engage counsel for the purpose of filing criminal complaint at a fee of Rs. 4,000/- in each case besides payment of actual expenses incurred in conducting the case.

This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

1. GIC (CETP), RSPCB, Jaipur.
2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

Member Secretary

RajKaj Ref No.:
23483600



Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1166

Date: 20/7/26

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Nisha Khulai (Sh. Dinesh Kumar Sharma), Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Nisha Khulai (Sh. Dinesh Kumar Sharma), Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

You are hereby authorized to engage counsel for the purpose of filing criminal complaint at a fee of Rs. 4,000/- in each case besides payment of actual expenses incurred in conducting the case.

This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

1. GIC (CETP), RSPCB, Jaipur.
2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Help line No. : 0141-2716877

F.05 (General -117)/RPCB/ Textile/ 1170

Date: 20/7/24

Regional Officer,
Rajasthan State Pollution Control Board,
Jaipur (South).

Sub: - Filing of prosecution under section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 against industry namely M/s Jai Bajrang Khulai (Sh. Ram Lakhan Gurjar), Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur.

Ref: - i) Directions for closure issued by RO Jaipur (South) vide letter dated 16.08.2024.
ii) Your letter no. RPCB/ROJP/S/Legal-51/1281 dated 16.07.2026.

The Regional Office, RSPCB, Jaipur (South) had issued closure directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 to M/s Jai Bajrang Khulai (Sh. Ram Lakhan Gurjar), Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur, vide letter dated 16.08.2024 as unit was found discharging untreated industrial effluent outside the premises and was found operating illegally during inspection dated 04.07.2024.

As informed by you in above referred letter dated 16.07.2026, the industry was found operational despite of closure directions during re-inspection dated 07.07.2026 in violation of the section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

In view of the above facts, you are directed to file prosecution against the project proponent and the persons responsible for operation of the industry/business, under the provisions of section 45(E) of Water (Prevention and Control of Pollution) Act, 1974 before the competent court. You are also advised to produce all evidences before the court at the time of filing the prosecution.

You are hereby authorized to engage counsel for the purpose of filing criminal complaint at a fee of Rs. 4,000/- in each case besides payment of actual expenses incurred in conducting the case.

This bears the approval from the competent authority.

(Kapil Chandrawal)
Member Secretary

Copy to:-

1. GIC (CETP), RSPCB, Jaipur.
2. GIC (Legal), RSPCB, Jaipur.
3. Master file, Textile Section, RSPCB, Jaipur.

RajKaj Ref No.:
23483600

Member Secretary



Digitally signed by KAPIL
CHANDRAWAL
Designation: Member
Secretary
Date: 2026-07-20 17:04:56
IST



Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
 Phone: 0141-4068311, e-mail: ro.jaipur-south@gmail.com



Registered Post/E-mail

RPCB/ROJP/S/Legal-51/ 1299

Date:- 20/07/2026

**Member Secretary,
 Rajasthan State Pollution Control Board,
 Jaipur**

Sub: Regarding seeking approval for filing prosecution against the owner(s) of 21 Nos. Of textile unit(s) located along and adjoining the Chandlai Feeder Canal and Chandlai Dam.

Ref: 1. Hon'ble National Green Tribunal (Central Zone Bench) order dated 03/07/2026 passed in Original Application No. 133/2024 (CZ), *Devidas Khatri v. State of Rajasthan & Others*.
 2. This office letter No. RPCB/ROJP/S/Legal-51/1281 dated 16/07/2026.

Sir,

With reference to the subject cited above and in continuation of this office letter under reference (2), it is submitted that approval for filing prosecution against 16 illegal textile units had earlier been sought, as these units had continued their operations despite closure directions issued during FY 2024-25.

It is further submitted that **21 additional textile units**, identified during the inspection conducted in compliance with the directions of the Hon'ble National Green Tribunal, were also found operational in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and/or the Air (Prevention and Control of Pollution) Act, 1981. Closure directions against these units were issued by this office on 14/07/2026. thereby violating the directions issued by the State Board and the applicable environmental laws.

The continued operation of these units and discharge of untreated trade effluent into Chandlai Dam constitute a serious environmental concern and require initiation of appropriate legal action.

In view of the above facts and the directions of the Hon'ble National Green Tribunal vide order dated 03/07/2026 and in continuation of this office letter dated 16/07/2026, approval is sought for filing prosecution against the owners/persons responsible for the aforesaid 21 illegal textile units, in accordance with the provisions of applicable environmental laws, to prevent further violations and ensure compliance with the directions of the Hon'ble Tribunal.

The matter is submitted for kind consideration and necessary action.

Encl.: As above.

Yours Sincerely,


 (Vivok Goel)

Regional Officer

o/c

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection
1	M/s Jai Kachida Mata Khulai Work,	Shri Mukesh Gurjar (Contact No. – 8094549050)	Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	14-Jul-26	7-Jul-26
2	M/s SR Fabrics,	Sh. Ashok Sharma	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	14-Jul-26	7-Jul-26
3	M/s Shri Sanwariya Textile,	Sh. Rajat Kayat (9351666111)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
4	M/s Prem Udyog,	Sh. Hanuman Saini	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
5	M/s Monika Dyeing,	Sh. Rakesh Meena (9783292449)	Khasra No. – 913/633, Village - Khetapura, Near Ring Road Project, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
6	M/s Shree Ram Udyog,	Sh. Dinesh Sharma (8947042270)	Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
7	M/s Jagdish Khulai,	Sh. Jagdish Gurjar (8387077200)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur.	14-Jul-26	7-Jul-26
8	M/s Shri Balaji Udyog,	Sh. Geetaram Gurjar (7734822753, 6350314886)	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
9	M/s Hari Shankar Khulai ,	Sh. Hari Shankar Gurjar	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
10	M/s Ritu Fabrics (Shree Shyam Printings),	Sh. Pushpendra Dhakad (9664494188)	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
11	M/s Shri Dev Enterprise,	Sh. Harisingh Gurjar (8302349914)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
12	M/s Shri Dev Khulai,	Sh. Ramkesh Gurjar (7340117202)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
13	M/s Manglam Finishing Centre,	Sh. Kedarmal Gurjar (982972747)	Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
14	M/s Nisha Print,	Sh. Raju Meena (9928364824)	Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
15	M/s Shri Shyam Khulai,	Sh. Naval Gurjar (9983101818)	Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
16	M/s Payal Enterprises,	Sh. Hanshraj Gurjar (9587695946)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
17	M/s Saurabh Fashion,	Sh. Jagmohan Gurjar (8209336176)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
18	M/s Shri Dev Udyog,	Sh. Harimohan Gurjar (9664455139)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
19	M/s Yogi Print,	Sh. Sailesh Patel	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26

20	M/s Shri Govind Dyeing ,	Sh. Dinesh Sharma (9024182946)	Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
21	M/s Poonam Dyeing & Printing Works,	Sh. Mukesh Nahar (9887116949)	Village – Nahariyo ka Baas, Near The Roar Inn Resort , Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur,	14-Jul-26	8-Jul-26





Regional Office (South)
Rajasthan State Pollution Control Board

8/263, Malviya Nagar, Jaipur
Phone: 0141-4068311, e-mail: ro.jaipurSouth@gmail.com



ANNEXURE- R/7/3

पोस्ट/ई-मेल

क्रमांक: रा.प्र.नि.मं./क्षे.का./जयपुर (दक्षिण)/विधि/51/1290-1291 दिनांक: 16/7/26
अधीशासी अभियन्ता (O & M) वाटिका,
जयपुर विद्युत वितरण निगम लिमिटेड,
वरुण पथ, मानसरोवर, जयपुर।

विषय:- इकाईयों के विद्युत संबंध विच्छेद करने के संबंध में।

संदर्भ:- (क) इकाईयों को जारी बंद करने के आदेश (प्रति संलग्न)।

(ख) माननीय राष्ट्रीय हरित प्राधिकरण का प्रकरण O.A. No- 133/2024 श्री देवीदास
खतरी बनाम राजस्थान में पारित आदेश दिनांक 03.07.2026।

(ग) माननीय अध्यक्ष. डिस्कॉम्स, राजस्थान के अर्द्धशासकीय पत्र दिनांक 10.07.
2023।

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्रों के कम में लेख है कि इस कार्यालय द्वारा सूचीबद्ध इकाईयों को वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 तथा/एवं जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 के प्रावधानों के अंतर्गत बंद कराने के आदेश जारी कर अनुपालना हेतु जे.वी.वी.एन.एल के संबंधित अधिकारी को प्रति प्रेषित की गयी थी, किन्तु जिसकी अनुपालना रिपोर्ट आज दिनांक तक इस कार्यालय को प्राप्त नहीं हुई है।

अतः उक्त संबंध में लेख है कि माननीय अध्यक्ष डिस्कॉम्स, राजस्थान द्वारा प्रबंधक निदेशक, जयपुर विद्युत वितरण निगम लिमिटेड को दिनांक 10.07.2023 लिखे गये अर्द्धशासकीय पत्र द्वारा राजस्थान राज्य प्रदूषण नियंत्रण मण्डल द्वारा दोषी इकाईयों के विरुद्ध जारी बंद कराने के आदेश की पालना सुनिश्चित करने हेतु पूर्व में ही निर्देशित किया जा चुका है (प्रति संलग्न)। अतः निवेदन है कि संलग्न इकाईयों के विद्युत संबंध विच्छेद कर अनुपालना रिपोर्ट शीघ्रतिशीघ्र इस कार्यालय को भिजवाया जाना सुनिश्चित करने का श्रम करे।

संलग्नक उपरोक्तानुसार।

भवदीय,
(विवेक गोयल)
क्षेत्रीय अधिकारी
o/c

प्रतिलिपि :-

1. सदस्य सचिव, राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर को प्रेषित कर निवेदन है कि मुख्यालय स्तर से जे.वी.वी.एन.एल के उच्च अधिकारियों को इस संबंध में अवगत कराना उचित होगा।
2. मास्टर फाईल।

क्षेत्रीय अधिकारी
o/c

Bhaskar A. Sawant, IAS
भस्कर ए. सावंत, आई.ए.एस.

422

Chairman Discoms, Rajasthan
Vidyut Bhawan, Jan Path, Jaipur-302 005

अध्यक्ष डिस्कॉम्स, राजस्थान
विद्युत भवन, जनपथ, जयपुर-302 005

Jaipur Vidyut Vitran Nigam Limited • Ajmer Vidyut Vitran Nigam Limited • Jodhpur Vidyut Vitran Nigam Limited
जयपुर विद्युत वितरण निगम लिमिटेड • अजमेर विद्युत वितरण निगम लिमिटेड • जोधपुर विद्युत वितरण निगम लिमिटेड

No. Chairman Discoms/TA/F. /D. 343

Dated : 16.07.2023

The Chairperson,
Rajasthan State Pollution Control Board,
Jaipur.

Subject:- Compliance of closure directions issued by RSPCB.
Ref:- D.O. No. F.14(5-Admin)/RSPCB/Plg/932 Dated 27.06.2023.

On the above cited subject and D.O. letter No. F.14(5-Admin)/RSPCB/Plg/932 Dated 27.06.2023 received regarding delayed compliance of closure directions issued by RSPCB against defaulter industries/projects/activities under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981, it is intimated that compliance has been made for disconnection of electricity supply of the industries mentioned in the referred letter. (List enclosed)

To make strict compliance of the closure directions issued by RSPCB against defaulter consumers, necessary directions have been issued to the DISCOMS that whenever directions are received from RSPCB for disconnection of supply of polluting industry, the same should be complied immediately. (Copy enclosed)

Encl:-As above.



(Bhaskar A. Sawant)
CHAIRMAN DISCOMS

Tel. : +91-141-2744965 (O) • e-mail : chairmandiscoms@rajasthan.gov.in

MS/UTC (Plg.)
No

Place it on
concerned
file

&
inform
all
R.O.s

by
forwarding
letter
so that

timely
compliance
gets done
in
the field.

plg-2395
12/07/23

14029
12.7
Q1. comply
by 12/7
ACE

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection	Concerning Aen Office
1	M/s Sunlite Dyne	Shri Tan Singh (9982128613)	Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
2	M/s Nisha Khulai	Sh. Dinesh Kumar Sharma (6375061172)	Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
3	M/s Jai Bajrang Khulai	Sh. Ram Lakhan Gurjar (6375183351)	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
4	M/s Prem Singh Khulai {Monika Khukai}	Sh. Siya Ram (8239738837)	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
5	M/s Rachna Udyog	Sh. Ramlal Gurjar (8239870464)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
6	M/s Kailash Khulai	Sh. Kailash Gurjar (9982082628)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
7	M/s Payal Khulai	Sh. Geeta Ram (8107310551)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur,	16-Aug-24	7-Jul-26	AEN (O & M) Vatika
8	M/s Shree Karani Udyog & Khulai Works	Sh. Gajendra Rathore (6375593455)	Plot No. 14/OE/09, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	16-Aug-24	8-Jul-26	AEN (O & M) Vatika
9	M/s Sagar Printing	Smt. Nila Patel (9414335717)	Plot No. – 14/OE/108, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	16-Aug-24	8-Jul-26	AEN (O & M) Vatika
10	M/s Radhe Krishna Khulai Works	Sh. Rakesh Choudhary (9672303022)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Vatika
11	M/s Radha khulai Work	Sh. Bharatlal Gurjar (7976071305)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Vatika
12	M/s Payal Khulai	Sh. Amar Singh (7665391684)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Vatika
13	M/s AS Dyeing	Sh. Mukesh Chhipa (9829099968)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Vatika
14	M/s Mahendra Khulai	Sh. Raghuveer Gurjar (9672874685)	Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Vatika
15	M/s Shri Ram Textile	Sh. Ramdev Kumhar (9782323209)	Village – Ajayrajpora (Nahriyo ka Baas), Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Chaksu
16	M/s S. K. Dyeing	Sh. Ramkishor Sharma (9414335879)	Village - Chandlai, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26	AEN (O & M) Chaksu

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection	Concerning Aen Office
17	M/s Jai Kachida Mata Khulai Work,	Shri Mukesh Gurjar (Contact No. – 8094549050)	Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
18	M/s SR Fabrics,	Sh. Ashok Sharma	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
19	M/s Shri Sanwariya Textile,	Sh. Rajat Kayat (9351666111)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
20	M/s Prem Udyog,	Sh. Hanuman Saini	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
21	M/s Monika Dyeing,	Sh. Rakesh Meena (9783292449)	Khasra No. – 913/633, Village - Khetapura, Near Ring Road Project, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
22	M/s Shree Ram Udyog,	Sh. Dinesh Sharma (8947042270)	Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
23	M/s Jagdish Khulai,	Sh. Jagdish Gurjar (8387077200)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur.	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
24	M/s Shri Balaji Udyog,	Sh. Geetaram Gurjar (7734822753, 6350314886)	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
25	M/s Hari Shankar Khulai ,	Sh. Hari Shankar Gurjar	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26	AEN (O & M) Vatika
26	M/s Ritu Fabrics (Shree Shyam Printings),	Sh. Pushpendra Dhakad (9664494188)	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
27	M/s Shri Dev Enterprise,	Sh. Harisingh Gurjar (8302349914)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
28	M/s Shri Dev Khulai,	Sh. Ramkesh Gurjar (7340117202)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
29	M/s Manglam Finishing Centre,	Sh. Kedarmal Gurjar (982972747)	Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
30	M/s Nisha Print,	Sh. Raju Meena (9928364824)	Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
31	M/s Shri Shyam Khulai,	Sh. Naval Gurjar (9983101818)	Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
32	M/s Payal Enterprises,	Sh. Hanshraj Gurjar (9587695946)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
33	M/s Saurabh Fashion,	Sh. Jagmohan Gurjar (8209336176)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
34	M/s Shri Dev Udyog,	Sh. Harimohan Gurjar (9664455139)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection	Concerning Aen Office
35	M/s Yogi Print,	Sh. Sailesh Patel	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
36	M/s Shri Govind Dyeing ,	Sh. Dinesh Sharma (9024182946)	Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Vatika
37	M/s Poonam Dyeing & Printing Works,	Sh. Mukesh Nahar (9887116949)	Village – Nahariyo ka Baas, Near The Roar Inn Resort , Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur,	14-Jul-26	8-Jul-26	AEN (O & M) Chaksu



REGIONAL OFFICE (SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, Sector-8, Malviya Nagar
Phone No. 0141-4068311 Email ID-ro.jaipur@south@gmail.com
Registered Post/E-mail



ANNEXURE- R/7/4

F. No. RPCB/RO/JP(S)/Legal/1285-1289

Date: 16/07/26

To,

**URGENT: COMPLIANCE OF
HON'BLE NGT ORDER**

1. Commissioner Jaipur Development Authority	2. Commissioner Nagar Nigam, Jaipur
3. SDM Sanganer Jaipur	4. SDM Chaksu Jaipur

Sub: Regarding Hon'ble NGT order dated 03.07.2026 in the matter of OA No. 133/2024 (CZ) Devidas Khatri V/s State of Rajasthan & Ors.

Ref: Hon'ble NGT order dated 03.07.2026 in the matter of OA No. 133/2024 (CZ).

Sir,

With reference to the above cited subject matter, it is submitted that Hon'ble NGT, Central Zone Bench, Bhopal vide their order dated 03.07.2026 (copy enclosed) in the matter of OA No. 133/2024 (CZ) Devidas Khatri V/s State of Rajasthan & Ors. has inter-alia directed the following:

1. *".....This petition/application and the subject matter highlights the lawlessness, violation of rule of law, violation of Solid Waste Management Rules, 2016 and violation of Water (Prevention and Control of Pollution) Act, 1974, by the Jaipur Development Authority (JDA) within the territorial jurisdiction of the JDA and permitting the discharge of untreated water into the water bodies, polluting the water bodies and again supplying the same water (polluted quality) to the civilians causing health hazards, serious diseases and health problems. This petition/application also highlights the continuous encroachment, industrial waste discharge and pollution by the textile units over the Chandlai Lake which is recognized as Ramsar site and which is over 140 years old inland water body of historical and cultural significance. The dam was constructed somewhere in the year 1872 and this Lake is home to 100 of migratory birds....."*
11. *In view of the above facts and seriousness of the matter, we direct the Collector and the Municipal Commissioner, Jaipur, to immediately take necessary actions to remove the encroachments from the water body as per record and as per rule and ensure that there shall not be any discharge of any untreated water or dumping of garbage/solid waste/plastic waste in the Lake and constructions raised during the pendency of this application in violation of Section 4 of the Wetlands Rules must be demolished immediately at the cost of the violator by the Municipal Corporation....."*

In compliance with the aforesaid order, field inspections were conducted along the Chandlai Feeder Canal near Chandlai Dam area. During the inspection, a total of **37 illegal textile units** were identified as operating in the said area and closure directions were issued against all such units. However, despite issuance of closure directions, these units were found to be continuing their operations, thereby violating the directions issued by the State Board and the applicable environmental laws.



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REGIONAL OFFICE (SOUTH)
RAJASTHAN STATE POLLUTION CONTROL BOARD
8/263, Sector-8, Malviya Nagar
Phone No. 0141-4068311 Email ID-ro.jaipurSouth@gmail.com
Registered Post/E-mail



In view of the above, it is hereby kindly requested to take following actions immediately in order to ensure compliance of Hon'ble NGT order dated 03.07.2026 in the matter of OA No. 133/2024 (CZ):

- i. Removal of all encroachment from the water body: Chandlai dam & Chandlai feeder canal.
- ii. Constructions raised during the pendency of this application in violation of Section 4 of the Wetlands Rules must be demolished.
- iii. Ensure that there is no discharge of any untreated water or dumping of garbage/solid waste/plastic waste in the lake.

Yours sincerely,

Encl: As Above

(Vivek Goel)
Regional Officer

o/e

Copy to:

1. District Collector, Jaipur with the request to direct the official of JDA and Nagar Nigam Jaipur for immediate compliance.

Regional Officer

o/e

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection
1	M/s Sunlite Dyne	Shri Tan Singh (9982128613)	Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26
2	M/s Nisha Khulai	Sh. Dinesh Kumar Sharma (6375061172)	Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26
3	M/s Jai Bajrang Khulai	Sh. Ram Lakhan Gurjar (6375183351)	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26
4	M/s Prem Singh Khulai {Monika Khukai}	Sh. Siya Ram (8239738837)	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	16-Aug-24	7-Jul-26
5	M/s Rachna Udyog	Sh. Ramlal Gurjar (8239870464)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	16-Aug-24	7-Jul-26
6	M/s Kailash Khulai	Sh. Kailash Gurjar (9982082628)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	16-Aug-24	7-Jul-26
7	M/s Payal Khulai	Sh. Geeta Ram (8107310551)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur,	16-Aug-24	7-Jul-26
8	M/s Shree Karani Udyog & Khulai Works	Sh. Gajendra Rathore (6375593455)	Plot No. 14/OE/09, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	16-Aug-24	8-Jul-26
9	M/s Sagar Printing	Smt. Nila Patel (9414335717)	Plot No. – 14/OE/108, Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	16-Aug-24	8-Jul-26
10	M/s Radhe Krishna Khulai Works	Sh. Rakesh Choudhary (9672303022)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26
11	M/s Radha khulai Work	Sh. Bharatlal Gurjar (7976071305)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26
12	M/s Payal Khulai	Sh. Amar Singh (7665391684)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26
13	M/s AS Dyeing	Sh. Mukesh Chhipa (9829099968)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26
14	M/s Mahendra Khulai	Sh. Raghuveer Gurjar (9672874685)	Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26
15	M/s Shri Ram Textile	Sh. Ramdev Kumhar (9782323209)	Village – Ajayrajpora (Nahriyo ka Baas), Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur	10-Apr-25	8-Jul-26

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection
16	M/s S. K. Dyeing	Sh. Ramkishor Sharma (9414335879)	Village - Chandlai, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur	10-Apr-25	8-Jul-26
17	M/s Jai Kachida Mata Khulai Work,	Shri Mukesh Gurjar (Contact No. – 8094549050)	Khasra Nos. 187, 180, 179 & 188, Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	14-Jul-26	7-Jul-26
18	M/s SR Fabrics,	Sh. Ashok Sharma	Village – Sanwat Ka Baas, Vatika Road, Tehsil Sanganer, District Jaipur	14-Jul-26	7-Jul-26
19	M/s Shri Sanwariya Textile,	Sh. Rajat Kayat (9351666111)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
20	M/s Prem Udyog,	Sh. Hanuman Saini	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
21	M/s Monika Dyeing,	Sh. Rakesh Meena (9783292449)	Khasra No. – 913/633, Village - Khetapura, Near Ring Road Project, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
22	M/s Shree Ram Udyog,	Sh. Dinesh Sharma (8947042270)	Khasra No. – 913/633, Village – Khetapura, Near Ring Road Project, Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
23	M/s Jagdish Khulai,	Sh. Jagdish Gurjar (8387077200)	Near Ring Road Project, Village - Khetapura, Tehsil - Sanganer, District – Jaipur.	14-Jul-26	7-Jul-26
24	M/s Shri Balaji Udyog,	Sh. Geetaram Gurjar (7734822753, 6350314886)	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
25	M/s Hari Shankar Khulai ,	Sh. Hari Shankar Gurjar	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	7-Jul-26
26	M/s Ritu Fabrics (Shree Shyam Printings),	Sh. Pushpendra Dhakad (9664494188)	Near Ring Road Project, Village – Khetapura (Jaisinghpura Buhariya), Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
27	M/s Shri Dev Enterprise,	Sh. Harisingh Gurjar (8302349914)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
28	M/s Shri Dev Khulai,	Sh. Ramkesh Gurjar (7340117202)	Near Government School of Shyampura Buhariya, Village - Shyampura Buhariya, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
29	M/s Manglam Finishing Centre,	Sh. Kedarmal Gurjar (982972747)	Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
30	M/s Nisha Print,	Sh. Raju Meena (9928364824)	Village – Sanwat Ka Baas, Vatika Road, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26
31	M/s Shri Shyam Khulai,	Sh. Naval Gurjar (9983101818)	Near Chandlai Feeder Canal, Village – Jaisinghpura Buhariya, Tehsil - Sanganer, District – Jaipur	14-Jul-26	8-Jul-26

Sr. No.	Name Of Industry	Name of the Owner	Site Address	Date of issuance of closure Directions	Date of Last Inpsection
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33	M/s Saurabh Fashion,	Sh. Jagmohan Gurjar (8209336176)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
34	M/s Shri Dev Udyog,	Sh. Harimohan Gurjar (9664455139)	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
35	M/s Yogi Print,	Sh. Sailesh Patel	Village – Jaisinghpura Buhariya, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
36	M/s Shri Govind Dyeing ,	Sh. Dinesh Sharma (9024182946)	Village – Jaisinghpura Buhariya, Ganesh Vatika, Near Chandlai Feeder Canal, Tehsil - Sanganer, District – Jaipur,	14-Jul-26	8-Jul-26
37	M/s Poonam Dyeing & Printing Works,	Sh. Mukesh Nahar (9887116949)	Village – Nahariyo ka Baas, Near The Roar Inn Resort , Near Chandlai Feeder Canal, Tehsil - Chaksu, District – Jaipur,	14-Jul-26	8-Jul-26